

**NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH**

CORAM:

(IB)-702/ND/2018

PRESENT: MR. L.N. GUPTA  
HON'BLE MEMBER(T)

MS. INA MALHOTRA  
HON'BLE MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 22.10.2019

NAME OF THE COMPANY: Super Print Services V/s. M/s. Xalta Food and  
Beverages Pvt.Ltd.

SECTION OF THE COMPANIES ACT: 9 of IBC, 2016

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
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**Present:**

Mr. Kshitij Sharda, Advocate for Petitioner  
Mr. Naveen Kumar Jain, RP  
Mr. Akshay Kapoor, Mr. Tarini Bhargava,  
Advocates  
Mr. Brijesh Kumar Tamber Advocate for IRP  
Mr. Abhishek Anand

**ORDER**

The grievance of the lessor is non-payment of the rent. It appears that the leased hold premise cannot be vacated as the Resolution Plans are being considered. This is causing acute hardship to the lessor who in turn has to repay his loan. It is therefore directed that w.e.f September onwards, the lease rent shall be disbursed directly in the account of the lessor by the CoC/RP without default.

To come on 30<sup>th</sup> October, 2019 for disposal of the objections of the Resolution Plan.



(L.N. Gupta)  
Member (T)



(Ina Malhotra)  
Member (J)

(Ginni)